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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

REGISTRATION O.A. NO. 1142 of 1988

Bans Bahadur Yadav

.....

Applicant

Versus

The Union of India & others

Respondents.

Hon'ble D.S.Misra- AM
Hon'ble G.S.Sharma-JM

In this petition under Section-19 of the Administrative Tribunals Act no.XIII of 1985, the applicant has prayed that his transfer be quashed. The learned counsel for the applicant, however does not want to press this petition under the hope that his matter may be settled by the department itself. The petition is accordingly dismissed as not pressed.

Sharma

J.M.

Bhmr

A.M.

Dt/ 7-10-1988/
Sh.